

salary in lieu of notice period by either side.

(v) On attaining the age of 58 years, you shall be retired from service and shall have no claim to continue to serve in the Corporation thereafter. You may also be retired earlier (prematurely) as per rules framed by the Corporation in this regard.

9. *Double Employment:* You shall not engage in any trade or business or undertake any employment full time or part time, while in the service of the Corporation without the express permission of the Chairman & Managing Director or an officer authorised by him on his behalf.

10. *General:*

(a) The appointment will be further subject to:

(i) Production of certificate of fitness from the competent medical authority;

(ii) Submission of a declaration in the prescribed form and in the event of your having more than one spouse living, the appointment will be subject to your being exempted from the enforcement of the requirement in this behalf;

(iii) Taking of an oath of allegiance/faithfulness to the Constitution of India (or making of a solemn affirmation to that effect) in the prescribed form;

(iv) Production of the following original certificates:

(a) Degree/Diploma/Certificate of educational and other technical qualifications.

(b) Certificate of age.

(c) If any declaration given or information furnished by you proven to be false or if there has been any concealment of information, the services will be liable to be terminated.

(d) If there is any dispute arising as a result of your appointment in the Corporation/Unit of the Corporation, the decision of the Chairman & Managing Director will be final and there will be no appeal against the same.

If the offer of appointment on the above terms and conditions is acceptable to you, kindly indicate your acceptance by returning a duplicate copy of this letter duly signed by you.

Please let us know when you will be in a position to join us.

Yours faithfully,  
for India Tourism Development Corporation Ltd.

(G. B. DKY)

Divisional Manager (Personnel)

I agree to and accept the terms and conditions set out in this letter and shall report for duty on/by

(Anees Jung)

### Cotton Survey

2407. SHRI V. VENKA: Will the Minister of COMMERCE be pleased to state:

(a) whether the Cotton Corporation of India has selected any institute for cotton survey purposes;

(b) whether any report has been submitted by the agency, and

(c) how much amount has been spent on the agency?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Yes, Sir. The Cotton Corporation of India has entrusted the work of cotton crop estimation to the Indian School of Political Economy, Lonavala since August 1978.

(b) The Institute submitted four reports on cotton crop estimation in various States from 1978-79 to-date.

(c) The total expenditure incurred on this Institut ■ by the Corporation during the ci rrent cotton season 1981-82 is about Rs. 55,000.

**Sale of fake loth under popular brand names**

2408. SHRI V. GOPAfcSAMY: Will the Minister of FINANCE be pleased to state:

(a) whether i is a fact that some recent income-ta c 3 aids have revealed that fake cloth s sold undr- popular brand names; and

(b) if so, what steps Government propose to take to check this illegal practice?

" ' THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH FISODIA): (a) Yes, Sir.

(b) On gather-ng information about such instances, appropriate action under the law LS taken in suitable cases to bring to tax unaccounted income earned b • this practice.

2409. [Transferred to the 25th March, 1982].

**Impact of General Budget on Prices**

2410. SHRI NhrSINGH NARAIN PANDEY: Will he Minister of FINANCE be pleased to state:

(a) what is the impact of the General Budget 1982-fcS on prices: and

(b) what steps have been taken to contain price rise in 1982?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): (a) and (b) The 1982-83

Budget proposals are not expected to have any significant impact on the price level. During the first week, (ended March 6, 1982) after the presentation of the Budget 1982-83, the Wholesale Price Index declined by 0.3 per cent.

The anti-inflationary steps taken during 1981-82 are discussed in the Economic Survey 1981-82. The price situation is being kept under constant review so that further measures willT be taken as and when necessary.

**Service conditions of ITDC Employee.-**

2411. SHRI S. KUMARAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) to what extent the provisions of \*he Shops and Es\*ablishmeirf, Act and Industrial Employment (S.O.) Act, 1946 are applicable in the governance of the service conditions of the employees of ITDC working in its (i) Catering Units, (ii) S&L Shows, (iii) Duty Free Shops and (iv) its Corporate Offices i.e. Headquarters including its Transport Units; and

(b) what are the basic factors/ conditions and requirements which attract the provisions of Industrial Employment (S.O.) Act, 1946 for its applicability to any organization and category of employees with special reference to iTDC's employees working in its Catering and Non-catering activities/units?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHED ALAM KHAN): (a) The provisions of Shops and Establishments Act are applicable to all shops, commercial establishments, Restaurants, Hotels and places of amusement in certain notified areas that come within the application of the respective Shops & Establishments Act passed by different States or adopted or applied thereto by them.